

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.391/2001.

Thursday this the 16th day of August 2001.

**CORAM:**

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

(By Advocate Shri T.C.Govindaswamy)

vs.

1. Union of India represented by the Secretary to Government of India, Ministry of Science & Technology, Department of Space, Bangalore.
2. The Director, Vikram Sarabhai Space Centre, Thumba, Trivandrum-22.
3. The Administrative Officer, Vikram Sarabhai Space Centre, Thumba, Trivandrum-22. Respondents

(By Advocate Shri C.N.Radhakrishnan)

The application having been heard on 16th August 2001 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant, the dependent of an evictee applied for an employment in Vikram Sarabhai Space Centre in the Department of Space. He was called for a written test on 5.7.97 by communication dated 16.6.1997(A10). However, finding that he did not receive any order of appointment, presuming that the selection process has not been completed and the results has not been declared, the applicant has filed this application for a direction to the respondents to finalise the process of recruitment initiated in terms of A-10 within a time

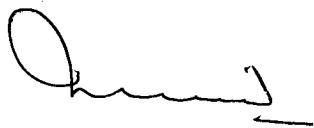
limit and to direct the respondents to consider the applicant for appointment under the respondents in any Group "C" or Group "D" post, as the case may be, in accordance with the provisions contained in A-1 and A-9.

2. The respondents have in their reply statement contend that the applicant could not be appointed as he was not qualified in the test and the result had already been published.

3. In the rejoinder, the applicant has stated that the applicant has not been informed in due time about his non-selection.

4. We have heard the learned counsel on either side and have perused the materials placed on record. The grievance of the applicant that the selection has not been finalised does not appear to be based on any fact. The applicant could not be appointed since he did not make the grade in comparison with the similar persons. Therefore, we do not find any merit in this application. While disposing of this O.A. we hope that if and when vacancy would arise in future, the respondents would consider the applicant's case in accordance with law, rules and instructions, provided the applicant would apply and would be eligible. No costs.

Dated the 16th August, 2001.

  
T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

  
A.V.HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURES

Annexure A-1 : True copy of the Minutes of the Meeting held with representatives of the Pallithura Veli Welfare Associations' Co-ordination Committee and representatives of ISRO on 3.6.1970.

Annexure A-9 : True copy of the letter No.VSSC/RMT/9.0 of 27.9.95 issued by the 3rd respondent.

Annexure A-10 : True copy of the letter No.VSSC/RMT/9.0/51/ EE-869 dated 16.6.1997 issued by the 3rd respondent.